F. No. J-11016/2/2020-Judicial Government of India Ministry of Law and Justice Department of Legal Affairs (Judicial Section)

Shastri Bhawan, New Delhi, Dated 25th November, 2020

## OFFICE MEMORANDUM

Sub: Clarification in respect of Order No. J-11016/2/2020-Judl. dated 20.08.2020 regarding empanelment of three Advocates for Supreme Court of India and High Court of Delhi.

This Department had issued an Order No. J-11016/2/2020-Judl. dated 20.08.2020 regarding empanelment of three Advocates both for the Supreme Court of India and High Court of Delhi. The first para of the said Order reads as under:

"The President is pleased to engage following Advocates as per details mentioned in the table below for conducting Central Government litigation (except the cases of Railways & Taxation) before the Supreme Court of India and High Court of Delhi....."

- 2. As the panel for the Supreme Court of India conducts all kinds of Central Government litigations before the Supreme Court of India, it is clarified that the highlighted portion of excerpts under para 1 above, i.e. "....(except the cases of Railways & Taxation)...." in respect of aforesaid order dated 20.08.2020, is applicable to the panel for the High Court of Delhi only and not to the panel for the Supreme Court of India.
- 3. This issues with the approval of competent authority.

(R. K. Srivastava) Additional Legal Adviser

## Copy to:

- 1. OSD to Hon'ble MLJ/PS to Law Secretary/PS to all Additional Secretaries/PS to all Joint Secretaries in the Main Secretariat.
- 2. The Incharge, Central Agency Section, Supreme Court of India, New Delhi.

3. The Incharge, Litigation (High Court) Section, New Delhi.

- 4. The three panel counsel mentioned in Order No. J-11016/2/2020-Judl. dated 20.08.2020.
- 5. To be uploaded on website of this Department i.e. <a href="www.legalaffairs.gov.in">www.legalaffairs.gov.in</a> under tab 'Judicial Section' in the link "List of empanelled Advocates".

6. Office copy.

(D. Srinivas)

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